

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO.3980

TO BE ANSWERED ON FRIDAY THE 9TH DECEMBER, 2016
AGRAHAYANA 18, 1938 (SAKA)

MULTI LEVEL TAXATION ON PETROLEUM PRODUCT

†3980. SHRI SADASHIV LOKHANDE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to abolish multi level taxation system on petroleum products;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to introduce a simplified tax structure for petroleum products?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a), (b) & (c): Presently, domestically produced petroleum products attract excise duty as under:

Petroleum Products	Basic Excise Duty	Additional Duty of Excise [Road Cess]	Special Additional Excise Duty
Unbranded Petrol	Rs.9.48 per litre	Rs.6 per litre	Rs.6 per litre
Unbranded Diesel	Rs.11.33 per litre	Rs.6 per litre	-
Kerosene [PDS]	Nil	-	-
LPG [for domestic use]	Nil	-	-
Other Petroleum products	14% (general rate)	-	-

Thus, petroleum products other than petrol and diesel either attract only Basic Excise Duty [BED] or are exempted even from BED.
